

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.449 of 2020**

Manraj Singh & Anr. **Petitioners**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : None
For the State : Ms. Lily Sahay, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the party (s) had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 07th September, 2021

1. Nobody appears on behalf of the petitioners in spite of repeated calls.
2. Learned A.P.P is present.
3. By way of last chance, three weeks' time, is granted to the learned counsel for the petitioners for removing the defects, as pointed out by the office.

(Rajesh Kumar, J.)

Chandan/-